CHAPTER 70

ANTI-DUMPING DUTY NOTIFICATIONS

ANTI-DUMPING DUTY ON FLOAT GLASS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 4/09-Cus., dt. 6.1.2009 as amended by 7/14]

Whereas, the Designated Authority, vide its Notification No. 15/1/2007-DGAD, dated the 13th December, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th December, 2007 had initiated a sunset review in the matter of continuation of anti-dumping on imports of Float Glass of thickness 2 mm to 12 mm (both inclusive) of clear as well as tinted variety (other than green glass) but not including processed glass meant for decorative, industrial or automotive purposes (hereinafter referred to as the subject goods), falling under heading 7005 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples’ Republic of China (in short ‘China PR’) and Indonesia (hereinafter referred to as the subject countries), and imported into India, imposed vide notification of the Government of India, Ministry of Finance (Department of Revenue), No. 165/2003-Customs, dated the 12th November, 2003 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R. No. 887(E) of the same date;

And whereas, the Central Government has extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries vide notification of the Government of India, Ministry of Finance (Department of Revenue), No. 4/2008-Customs, dated the 4th January, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R. No.12(E) of the same date, up to and inclusive of the 6th January, 2009;

And whereas, in the matter of sunset review of anti-dumping on import of the subject goods, originating in, or exported from the subject countries, the Designated Authority vide its final findings No. 15/1/2007-DGAD, dated the 2nd December, 2008, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd December, 2008 has come to the conclusion that-

(i) The subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from China PR are substantial and above de-minimis;

(ii) The subject goods are likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from China PR and Indonesia is substantial and above de-minimis;

(iii) The subject goods are likely to enter Indian market at dumped prices, should the present measures be withdrawn;

(iv) Even though the domestic industry has improved its performance during the POI, the withdrawal of the existing anti-dumping measure on subject goods from subject countries is going to cause a substantial injury to the domestic industry. Further, should the present anti dumping duties be revoked, injury to the domestic industry is likely to intensify;

and has recommended continued imposition of the anti-dumping duty on the subject goods originating in, or exported from, the subject countries in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.165/2003-Customs, dated the 12th November, 2003, except as respects things done or omitted to be done before such supersession, the Central Government, after considering the afore-
said findings of the Designated Authority, hereby imposes an anti-dumping duty on the imports into India of subject goods falling under Heading 7005 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) at an amount, which is equal to,-

(a) US$ 133 per metric tonne in case of imports of subject goods originating in, or exported from, China PR; and

(b) US$ 81.21 per metric tonne in case of imports of subject goods from Indonesia, except that in respect of imports from PT Mulia Glass, Indonesia (exporter), the anti-dumping duty shall be levied at an amount which is equal to US$ 71.16 per metric tonne.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2 this notification shall remain in force up to and inclusive of the 5th day of January, 2015, unless revoked earlier.

Explanation. - For the purpose of this notification, rate of exchange applicable for the purposes of calculation of the anti-dumping duty under this notification shall be the exchange rate specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue) issued from time to time, in exercise of powers conferred under sub-clause (i) of clause (a) of Explanation to section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the “bill of entry” under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON GLASS FIBRE AND ARTICLES THEREOF ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 75/10-Cus., dt. 14.7.2010]

Whereas in the matter of imports of Glass Fibre and articles thereof (hereinafter referred to as the subject goods), falling under heading 7019 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People’s Republic of China (hereinafter referred to as the subject country or China PR) and imported into India, the designated authority in its preliminary findings vide notification No.14/28/2009-DGAD, dated the 2nd June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd June, 2010, had come to the conclusion that-

(a) the product under consideration has been exported to India from the subject country below normal values;

(b) the domestic industry has suffered material injury on account of subject imports from subject country;

(c) the material injury has been caused by the dumped imports of subject goods from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collect-
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tion of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (9), of the said Table.

Table

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Heading/ Sub-heading</th>
<th>Description of goods</th>
<th>Specification</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>% of CIF value</th>
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<td>Glass Fibre</td>
<td>China PR</td>
<td>China PR</td>
<td>M/s</td>
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<td>M/s Shandong Taishan-PDO Glass Fiber Products Co., Ltd.</td>
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<td>Glass Fibre</td>
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<td>China PR</td>
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<td>M/s Taishan Fiberglass Inc. (CTG)</td>
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<td>China PR</td>
<td>China PR</td>
<td>M/s</td>
<td>Taishan Fiberglass Zoucheng Co., Ltd. (CTG)</td>
<td>M/s Taishan Fiberglass Inc. (CTG)</td>
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<td>China PR</td>
<td>China PR</td>
<td>M/s Jushi Group Jiujiang Co Ltd</td>
<td>M/s Jushi Group Jiujiang Co Ltd</td>
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<td>40.86</td>
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</table>

Explanation.- For the purpose of this table, “Glass fibre” means glass fibre and articles thereof, including glass roving, glass chopped strands, glass chopped strands mats but excluding glass wool, glass yarn, glass woven fabrics and chopped strands of a kind generally treated with polyeurathene or acrylic emulsion meant for thermoplastic applications, micro glass fibre used in battery separator, surface mat or surface veil or tissue.

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 13th January, 2011 and shall be payable in Indian currency.

3. The rate of exchange applicable for the purposes of calculation of anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry
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of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, No.72.08 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in or exported from, Russia, Kazakhstan and Ukraine, the designated authority vide its preliminary findings, published in Part I, Section I of the Gazette of India. Extraordinary, dated the 17th June, 1998, had come to the conclusion that -

ANTI-DUMPING DUTY ON GLASS FIBRE AND ARTICLES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No. 30/11-Cus., dt. 4.3.2011 as amended by 19/14, 33/15]

Whereas in the matter of imports of Glass Fibre and articles thereof (hereinafter referred to as the subject goods), falling under heading 7019 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People’s Republic of China (hereinafter referred to as the subject country or China PR) and imported into India, the designated authority in its preliminary findings vide notification No.14/28/2009-DGAD, dated the 2nd June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd June, 2010, had come to the conclusion that -

(a) the product under consideration had been exported to India from the subject country below normal values;
(b) the domestic industry had suffered material injury on account of subject imports from subject country;
(c) the material injury had been caused by the dumped imports of subject goods from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification No. 75/2010-Customs, dated the 14th July, 2010, published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), vide number G.S.R. 598(E), dated the 14th July, 2010;

And whereas, the designated authority, in its final findings vide notification No. 14/28/2009-DGAD dated 6th January, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th January, 2011, had come to the conclusion that -

(a) the product under consideration had been exported to India from the subject country below its normal values;
(b) the domestic industry had suffered material injury on account of subject imports from subject country; and
(c) the material injury had been caused by the dumped imports of subject goods from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section 5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (9), of the said Table.

### Table

<table>
<thead>
<tr>
<th>S. No. or Sub-heading</th>
<th>Description of goods</th>
<th>Specification</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Percentage of CIF value</th>
</tr>
</thead>
<tbody>
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<td>1. 7019</td>
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<td>China PR</td>
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<td>M/s. Taishan Fiberglass Inc.(CTG)</td>
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<td>4. 7019</td>
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<td>M/s. Taishan Fiberglass Zoucheng Co. Ltd.</td>
<td>M/s. Taishan Fiberglass Zoucheng Co. Ltd.</td>
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<td>China PR</td>
<td>Any</td>
<td>Any</td>
<td>40.91</td>
<td></td>
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</tbody>
</table>

**Explanation.** For the purpose of this Table, “Glass Fibre” means glass fibre, including glass roving (assembled rovings (AR), direct rovings (DR)), glass chopped strands(CS), glass chopped strands mats(CSM). Specifically excluded from the scope of the product under consideration are glass wool, fibre glass wool, fibre glass insulation in wool form, glass yarn, glass woven fabrics, glass fibre fabric, glass woven rovings and chopped strands meant for thermoplastic applications, micro glass fibre with fibre diameter in the range of 0.3 to 2.5 microns, surface mat/surface veil/tissue.

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 14th July, 2010, and shall be payable in Indian currency.

3. The rate of exchange applicable for the purposes of calculation of anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.
4. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and inclusive of the 13th day of July, 2016, unless revoked earlier.

**Anti Dumping Duty on Opal Glassware Originating in or Exported from Specified Countries:**

[NOTFN. NO. 72/11-CUS., DT. 9.8.2011]

Whereas in the matter of imports of Opal Glassware (hereinafter referred to as the subject goods), falling under heading 7013 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People’s Republic of China and UAE (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No.14/24/2010-DGAD, dated the 27th June, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th June, 2011, had come to the conclusion that-

(i) the product under consideration had been exported to India from the subject countries below Normal values.

(ii) the domestic industry had suffered material injury on account of subject imports from subject countries.

(iii) the material injury had been caused by the dumped imports of subject goods from the subject countries.

(iv) the injury had been caused cumulatively by the imports from the subject countries.

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and produced by the producer specified in the corresponding entry in column (5) and exported by the exporter specified in the corresponding entry in column (6), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (7), of the said Table.

| Sl. No. | Tariff No. | Description of goods | Country of origin | Producer of goods | Exporter of goods | Duty amount (%)
|---------|------------|---------------------|------------------|------------------|-----------------|--------------
| 1       | 7013       | Opal Glassware      | China PR         | M/s Wenzhou Huishunda Industrial Trade Co. Ltd., | M/s Wenzhou Huishunda Industrial Trade Co. Ltd., | 0.82         
| 2       | 7013       | Opal Glassware      | China PR         | Any              | Any             | 0.98         |
2. The anti-dumping duty imposed under this notification shall be effective for a period of six months from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

3. The rate of exchange applicable for the purposes of calculation of anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Opal Glassware originating or exported from specified countries:**
[Notifn. No. 103/2011-Customs, dt. 23.11.2011 as amended by 38/16]

Whereas in the matter of imports of Opal Glassware (hereinafter referred to as the subject goods), falling under heading 7013 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, People’s Republic of China and UAE (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No.14/24/2010-DGAD, dated the 27th June, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th June, 2011, had come to the conclusion that-

(i) the product under consideration had been exported to India from the subject countries below normal values;
(ii) the domestic industry had suffered material injury on account of subject imports from subject countries;
(iii) the material injury had been caused by the dumped imports of subject goods from the subject countries;
(iv) the injury had been caused cumulatively by the imports from the subject countries,

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

and whereas on the basis of the aforesaid preliminary findings of the designated authority, the Central Government had imposed provisional anti-dumping duty, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 72/2011-Customs, dated the 9th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 610(E), dated the 9th August, 2011;

and whereas the designated authority vide its final findings vide notification No. 14/24/2010-DGAD, dated 25th August, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th August, 2011 had come to the conclusion that -

(i) the product under consideration had been exported to India from the subject countries below normal value;
(ii) the domestic industry had suffered material injury on account of subject imports from subject countries;
(iii) the material injury had been caused by the dumped imports of subject goods from the subject countries;
(iv) the injury had been caused cumulatively by the imports from the subject countries,

and had recommended imposition of definitive anti-dumping duty on all imports of subject goods from the subject
country in order to remove the injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and produced by the producer specified in the corresponding entry in column (5) and exported by the exporter specified in the corresponding entry in column (6), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (7) of the said Table.

### Table

<table>
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<tr>
<th>S.No</th>
<th>Tariff Head</th>
<th>Description Of goods</th>
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<td>Any producer</td>
<td>Any exporter</td>
<td>36.73</td>
</tr>
</tbody>
</table>

Note.- For the purposes of this notification, “CIF value” means the assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 9th August, 2011 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 8th day of August, 2017, unless revoked earlier.

**ANTI DUMPING DUTY ON CLEAR FLOAT GLASS OF THICKNESSES RANGING FROM 4 MM TO 12MM ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES: [NOTFN. NO. 45/19-CUS., DT. 10.12.2019]**

Whereas, the designated authority, vide notification No. 7/3/2019-DGTR, dated the 1st May, 2019, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st May, 2019, had initiated the review in term of sub-section (5) of section 9 A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of 'Clear Float Glass' (hereinafter referred to as the subject goods), falling under headings 7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019,
CHAPTER 70

ANTI-DUMPING DUTY NOTIFICATIONS

7020 of the First Schedule to the Customs Tariff Act, originating in or exported from Pakistan, Saudi Arabia and UAE (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 48/2014-Customs (ADD), dated the 11th December 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 885 (E), dated the 11th December 2014;

And whereas, in the matter of review of anti-dumping duty on imports of the subject goods, originating in or exported from the subject country, the Designated Authority in its final findings, published vide notification No. 7/3/2019-DGAD, dated the 7th November 2019, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th November 2019, has come to the conclusion that-

(i) the product under consideration has been imported to India from the subject countries below its associated normal value, thus, resulting in dumping of the product;

(ii) the domestic industry has suffered continued injury on account of dumped imports from the subject countries;

(iii) the information on record shows likelihood of continuation of dumping and injury in case the anti-dumping duty in force is allowed to cease at this stage; and

(iv) examination of the information on record as well as the submissions made by various parties indicate that the imports from the subject countries continue to injure the Indian domestic industry.

(v) there is sufficient evidence to indicate that the revocation of the anti-dumping duties as this stage will lead to continuation of dumping and injury to the domestic industry,

and has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18, 20 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 48/2014-Customs (ADD), dated the 11th December 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 885 (E), dated the 11th December 2014, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under headings of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (7), in the currency as specified in the corresponding entry in column (9), and per unit of measurement as specified in the corresponding entry in column (8) of the said Table, namely:-
### CHAPTER 70  ANTI-DUMPING DUTY NOTIFICATIONS

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Heading</th>
<th>Description of goods</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Amount</th>
<th>Unit of measurement</th>
<th>Currency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7003, 7004, 7005, 7013, 7015, 7016, 7018, 7019, 7020</td>
<td>Clear Float Glass of nominal thicknesses ranging from 4 mm to 12 mm (both inclusive), the nominal thickness being as per BIS14900: 2000</td>
<td>Saudi Arabia</td>
<td>Saudi Arabia</td>
<td>Any</td>
<td>165.07</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>2</td>
<td>-do-</td>
<td>-do-</td>
<td>Saudi Arabia</td>
<td>Any country, other than subject countries</td>
<td>Any</td>
<td>165.07</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>3</td>
<td>-do-</td>
<td>-do-</td>
<td>Any country, other than subject countries</td>
<td>Saudi Arabia</td>
<td>Any</td>
<td>165.07</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>4</td>
<td>-do-</td>
<td>-do-</td>
<td>United Arab Emirates (UAE)</td>
<td>United Arab Emirates (UAE)</td>
<td>Emirates Float Glass, LLC</td>
<td>79.00</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>5</td>
<td>-do-</td>
<td>-do-</td>
<td>United Arab Emirates (UAE)</td>
<td>United Arab Emirates (UAE)</td>
<td>Any other than at Sl. No. 4 above</td>
<td>111.15</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>6</td>
<td>-do-</td>
<td>-do-</td>
<td>United Arab Emirates (UAE)</td>
<td>Any country, other than subject countries</td>
<td>Any</td>
<td>111.15</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>7</td>
<td>-do-</td>
<td>-do-</td>
<td>Any country, other than subject countries</td>
<td>United Arab Emirates (UAE)</td>
<td>Any</td>
<td>111.15</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>8</td>
<td>-do-</td>
<td>-do-</td>
<td>Pakistan</td>
<td>Pakistan</td>
<td>Ghani Glass Limited</td>
<td>82.34</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>9</td>
<td>-do-</td>
<td>-do-</td>
<td>Pakistan</td>
<td>Pakistan</td>
<td>Tariq Glass Industries Limited</td>
<td>25.59</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>10</td>
<td>-do-</td>
<td>-do-</td>
<td>Pakistan</td>
<td>Pakistan</td>
<td>Tariq Glass Industries Limited</td>
<td>25.59</td>
<td>Metric Tonne</td>
<td>United States Dollar</td>
</tr>
</tbody>
</table>
### Anti-Dumping Duty Notifications

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Description</th>
<th>Origin</th>
<th>Duty Rate</th>
<th>Metric Unit</th>
<th>Country</th>
</tr>
</thead>
<tbody>
<tr>
<td>11</td>
<td>-do-</td>
<td>Pakistan</td>
<td>Pakistan</td>
<td>Any other than at Sl. No. 9 and 10 above</td>
<td>123.61</td>
</tr>
<tr>
<td>12</td>
<td>-do-</td>
<td>Pakistan</td>
<td>Any country, other than subject countries</td>
<td>Any</td>
<td>123.61</td>
</tr>
<tr>
<td>13</td>
<td>-do-</td>
<td>Any country, other than subject countries</td>
<td>Pakistan</td>
<td>Any</td>
<td>123.61</td>
</tr>
</tbody>
</table>

Note 1: Reflective Glass and Tinted glass including green glass and transition glass are not included in the "Description of goods" in the Duty Table above.

Note 2: The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

**Explanation.** For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

**Anti-Dumping Duty on Sheet Glass Originating in or Exported from Specified Countries:**

[NOTFN. NO. 7/15-CUS., DT. 13.3.2015 as amended by 06/2020]

Whereas in the matter of "Sheet Glass" (hereinafter referred to as the subject goods) falling under Chapter 70 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the Customs Tariff Act), originating in, or exported from, China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification No. 14/22/2013-DGAD, dated the 19th December, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th December, 2014, had come to the conclusion that-

(i) the subject goods have been exported to India from the subject country below its normal value, thus resulting in dumping of the subject goods;

(ii) the domestic industry has suffered material injury due to dumping of the subject goods from the subject country;

And whereas, the designated authority has recommended imposition of definitive anti-dumping duty on im-
ports of subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producer as specified in the corresponding entry in column (6), exported by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Description</th>
<th>Country of origin</th>
<th>Country of export</th>
<th>Producer of export</th>
<th>Exporter</th>
<th>Amount</th>
<th>Unit</th>
<th>Currency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7004 20 11</td>
<td>China</td>
<td>China PR</td>
<td>Any</td>
<td>Any</td>
<td>63</td>
<td>M T</td>
<td>US Dollar</td>
</tr>
<tr>
<td></td>
<td>or 7004 20 19</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>7004 20 11</td>
<td>Any</td>
<td>China PR</td>
<td>Any</td>
<td>Any</td>
<td>63</td>
<td>M T</td>
<td>US Dollar</td>
</tr>
<tr>
<td></td>
<td>or 7004 20 19</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>7004 20 11</td>
<td>China PR</td>
<td>Any</td>
<td>Any</td>
<td>Any</td>
<td>63</td>
<td>M T</td>
<td>US Dollar</td>
</tr>
<tr>
<td></td>
<td>or 7004 20 19</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force up to and inclusive of the 12th March, 2025.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON FLOAT GLASS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 47/15-CUS., DT. 8.9.2015]
Whereas, the designated authority, vide notification No. 15/24/2013-DGAD, dated the 3rd January, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 3rd January, 2014, had initiated a review in the matter of continuation of anti-dumping duty on imports of Float Glass of thickness 2 mm to 12 mm (both inclusive) of clear as well as tinted variety (other than green glass) but not including reflective glass, processed glass meant for decorative, industrial or automotive purposes (hereinafter referred to as the subject goods), falling under heading 7005 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China (in short 'China PR') and Indonesia (hereinafter referred to as the subject countries), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 04/2009-Customs, dated the 6th January, 2009, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 14(E), dated the 6th January, 2009, and had requested for extension of anti-dumping duty for an additional period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Customs Tariff Act, pending the completion of the review;

And whereas the Central Government had extended the anti-dumping duty imposed on the subject goods originating in, or exported from the subject countries vide notification No. 07/2014-Customs (ADD), dated the 23rd January, 2014, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 49(E), dated the 23rd January, 2014 up to and inclusive of 5th January, 2015;

And whereas the designated authority vide notification No. 15/24/2013-DGAD, dated the 2nd July, 2015, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 2nd July 2015 has concluded that -

a) the subject goods have continued to enter the Indian market from China PR at prices less than their normal values and the dumping margin is substantial and above de minimis. However, there has been insignificant imports from Indonesia though the dumping margin is positive and above de minimis;

b) the domestic industry has suffered material injury due to the presence of dumped imports from several countries, including the subject countries, during the injury investigation period;

c) the goods are likely to be exported from China PR at dumped prices in the event of cessation of anti-dumping duty and dumping is likely to continue from China PR. However, in view of insignificant imports during the injury investigation period and in the absence of credible evidence supporting likelihood of recurrence of dumping from Indonesia the DA concludes that there is no imminent likelihood of recurrence of dumping from Indonesia; and

d) injury to the domestic industry is likely to continue in the event of cessation of anti-dumping duty on imports of subject goods from China PR because of continuation of dumped imports from that country,

and has recommended continuation of anti-dumping duty on imports of subject goods originating in, or exported from, China PR;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid findings of the designated authority, hereby imposes on the goods the description of which is specified in column (3) of the Table below, falling under heading of the
First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), exported from the country specified in the corresponding entry in column (5), produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Heading of goods</th>
<th>Description of goods</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Duty Amount</th>
<th>Unit of measurement</th>
<th>Currency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7005</td>
<td>Float Glass</td>
<td>China PR</td>
<td>China PR</td>
<td>Any</td>
<td>Any</td>
<td>218</td>
<td>M T</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>2</td>
<td>7005</td>
<td>Float Glass</td>
<td>China PR</td>
<td>Any</td>
<td>Any</td>
<td>Any</td>
<td>218</td>
<td>M T</td>
<td>United States Dollar</td>
</tr>
<tr>
<td>3</td>
<td>7005</td>
<td>Float Glass</td>
<td>Any, other than countries attracting anti-dumping duty</td>
<td>China PR</td>
<td>Any</td>
<td>218</td>
<td>M T</td>
<td>United States Dollar</td>
<td></td>
</tr>
</tbody>
</table>

Note 1: "Float Glass" means Float Glass of thickness 2 mm to 12 mm (both thickness inclusive) of clear as well as tinted variety (other than green glass) but not including reflective glass, processed glass meant for decorative, industrial or automotive purposes.

Note 2: In case of goods originating from countries against which antidumping duties are in force, antidumping duty applicable under those notifications shall apply.

The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON GLASS FIBRE AND ARTICLES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notification No. 48/2016-Cus., dt.1.9.2016]
Whereas, the designated authority, vide notification No. 15/10/2015- DGAD, dated the 7th July, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 8th July, 2015, had initiated a review in the matter of continuation of antidumping duty on imports of "Glass Fibre and Articles thereof (hereinafter referred to as the subject goods)", falling under heading 7019 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China (in short 'China PR'), (hereinafter referred to as the subject country), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 30/2011- Customs, dated the 4th March, 2011, published in the Gazette of India, Part II, Section 3, Subsection (i), vide number G.S.R. 188(E), dated the 4th March, 2011, and had requested for extension of anti-dumping duty for an additional period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Customs Tariff Act, pending the completion of the review;

And whereas the Central Government had extended the anti-dumping duty imposed on the subject goods originating in, or exported from, the subject country vide notification No. 33/2015-Customs (ADD), dated the 13th July, 2015, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 554(E), dated the 13th July, 2015 up to and inclusive of 13th July, 2016;

And whereas the designated authority vide notification No. 15/10/2015-DGAD, dated the 6th July, 2016, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 6th July, 2016 has concluded that -

a) the subject goods have been exported to India from the subject country below its normal value;

b) the subject goods from the subject country continue to enter the Indian market at dumped prices;

c) the domestic industry has suffered material injury;

d) there is likelihood of recurrence of injury in case of cessation of Anti-dumping duties; and having regard to the lesser duty rule, has recommended continuation of ad-valorem antidumping duty as a percentage of the CIF value of imports of the subject goods from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid findings of the designated authority, hereby imposes on the goods the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country specified in the corresponding entry in column (5), exported from the country specified in the corresponding entry in column (6), produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry in column (9), of the said Table.

<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
<td>(5)</td>
<td>(6)</td>
<td>(7)</td>
<td>(8)</td>
<td>(9)</td>
</tr>
</tbody>
</table>

Table
## Anti-Dumping Duty Notifications

<table>
<thead>
<tr>
<th>No.</th>
<th>HS Code</th>
<th>Description</th>
<th>Country of Origin</th>
<th>Company</th>
<th>Anti-Dumping Duty</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7019</td>
<td>Glass fibre as described below</td>
<td>China PR</td>
<td>Taishan Fiberglass Inc.</td>
<td>33.11</td>
</tr>
<tr>
<td>2</td>
<td>7019</td>
<td>Glass fibre as described below</td>
<td>China PR</td>
<td>Jushi Group, Jiujiang Co. Ltd.</td>
<td>24.59</td>
</tr>
<tr>
<td>3</td>
<td>7019</td>
<td>Glass fibre as described below</td>
<td>China PR</td>
<td>Jushi Group Co. Ltd., Tongxiang Chongqing Polycomp International Corporation (CPIC)</td>
<td>24.59</td>
</tr>
<tr>
<td>4</td>
<td>7019</td>
<td>Glass fibre as described below</td>
<td>China PR</td>
<td>Any combination other than mentioned in S. No. 1 to 4 above</td>
<td>47.15</td>
</tr>
<tr>
<td>5</td>
<td>7019</td>
<td>Glass fibre as described below</td>
<td>China PR</td>
<td>Any country other than China PR</td>
<td>47.15</td>
</tr>
<tr>
<td>6</td>
<td>7019</td>
<td>Glass fibre as described below</td>
<td>Any PR</td>
<td>Any</td>
<td>47.15</td>
</tr>
<tr>
<td>7</td>
<td>7019</td>
<td>Glass fibre as described below</td>
<td>Any country other than China PR</td>
<td>Any</td>
<td>47.15</td>
</tr>
</tbody>
</table>

(*) glass fibre, including glass roving (AR), direct rovings (DR), glass chopped strands (CS), glass chopped strands mats (CSM). Specifically excluded from the scope of the product under consideration are glass wool, fibre glass wool, fibre glass insulation in wool form, glass yarn, glass woven fabrics, glass fibre fabric, glass woven rovings, chopped strands meant for thermoplastic applications, micro glass fibre used in battery separator, surface mat/surface veil/tissue, wet chopped strands and Cemfil (alkali resistant glass fibre for concrete reinforcement).

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.
ANTI DUMPING DUTY ON CLEAR FLOAT GLASS OF NOMINAL THICKNESS RANGING FROM 4MM TO 12MM (BOTH INCLUSIVE) THE NOMINAL THICKNESS AS PER BIS 14900:2000 ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notification No. 19/2017-Cus., dt.12.5.2017]

Whereas in the matter of 'Clear Float Glass of nominal thickness ranging from 4mm to 12mm (both inclusive)' (hereinafter referred to as the subject goods) falling under chapter headings 7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019 or 7020 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Iran (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/7/2015-DGAD dated the 20th March, 2017, has come to the conclusion that-

(a) the subject goods have been exported to India from subject country below its normal value, thus resulting in dumping of the product;
(b) the domestic industry has suffered material injury due to dumping of the subject goods;
(c) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject country;

And, whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under chapter heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely:-

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Chapter heading of goods</th>
<th>Description of goods</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Duty Amount</th>
<th>Unit of measurement</th>
<th>Currency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>7003, 7004, 7005, 7009,</td>
<td>Clear Float Glass of</td>
<td>Iran</td>
<td>Iran</td>
<td>M/s Kaveh</td>
<td>M/s Bismaak GmbH, Deutschland</td>
<td>NIL</td>
<td>Metric Ton</td>
<td>United States</td>
</tr>
</tbody>
</table>
2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Country Origin</th>
<th>Company</th>
<th>Glass Type</th>
<th>Thickness Range</th>
<th>Nominal Thickness</th>
<th>Rate</th>
<th>Metric Ton</th>
<th>United States Dollar</th>
</tr>
</thead>
<tbody>
<tr>
<td>2.</td>
<td>Iran</td>
<td>M/s Ardakan Co., Iran</td>
<td>Clear Float</td>
<td>ranging from 4mm to 12mm</td>
<td>the nominal thickness as per BIS 14900:2000</td>
<td>52.32</td>
<td>55.59 Metric Ton</td>
<td>United States Dollar</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Country Origin</th>
<th>Company</th>
<th>Glass Type</th>
<th>Thickness Range</th>
<th>Nominal Thickness</th>
<th>Rate</th>
<th>Metric Ton</th>
<th>United States Dollar</th>
</tr>
</thead>
<tbody>
<tr>
<td>3.</td>
<td>Iran</td>
<td>M/s Ardakan Co., Oman</td>
<td>Clear Float</td>
<td>ranging from 4mm to 12mm</td>
<td>the nominal thickness as per BIS 14900:2000</td>
<td>52.32</td>
<td>55.59 Metric Ton</td>
<td>United States Dollar</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Country Origin</th>
<th>Company</th>
<th>Glass Type</th>
<th>Thickness Range</th>
<th>Nominal Thickness</th>
<th>Rate</th>
<th>Metric Ton</th>
<th>United States Dollar</th>
</tr>
</thead>
<tbody>
<tr>
<td>4.</td>
<td>Iran</td>
<td>Any Other than S. No. 1</td>
<td>Clear Float</td>
<td>ranging from 4mm to 12mm</td>
<td>the nominal thickness as per BIS 14900:2000</td>
<td>52.32</td>
<td>55.59 Metric Ton</td>
<td>United States Dollar</td>
</tr>
</tbody>
</table>
CHAPTER 70  ANTI-DUMPING DUTY NOTIFICATIONS

conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

*For Notfn. 30/17 dt. 16.06.2017 See page 3359

ANTI DUMPING DUTY ON OPAL GLASSWARE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifin No. 37/2017-Cus., dt.9.8.2017]

Whereas, the designated authority vide Notification No. 15/4/2016-DGAD dated 8th July 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th July, 2016 had initiated the sunset review in term of sub-section (5) of section 9 A of the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the Customs Tariff Act), and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, (hereinafter referred to as the said Rules) in the matter of continuation of anti-dumping duty on imports of "Opal Glassware" (hereinafter referred to as the subject goods) falling under the tariff item 7013 of the First Schedule to the Customs Tariff Act, originating in or exported from China PR and UAE, (hereinafter referred to as the subject country), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 103/2011- Customs (ADD), dated the 23rd November, 2011, and had recommended for continuation of the anti-dumping duty vide notification No. F. No.15/4/2016-DGAD, dated the 3rd July, 2017 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd July, 2017.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (8) of the said Table.

Table

<table>
<thead>
<tr>
<th></th>
<th></th>
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<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>7013</td>
<td>Opal Glassware</td>
<td>China PR</td>
<td>China PR</td>
<td>Any</td>
<td>Any</td>
<td>30.64</td>
</tr>
</tbody>
</table>
CHAPTER 70

3152 ANTI-DUMPING DUTY NOTIFICATIONS

2. 7013 Opal Glassware Any China PR Any Any 30.64
3. 7013 Opal Glassware China PR Any Any Any 30.64
4. 7013 Opal Glassware UAE UAE Any Any Any 4.38
5. 7013 Opal Glassware Any UAE Any Any Any 4.38
6. 7013 Opal Glassware UAE Any Any Any Any 4.38

Note - For the purposes of this notification, "CIF value" means the assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON CLEAR FLOAT GLASS OF THICKNESS 4MM TO 12MM TEMPORARILY STAYED BY ORDER OF MADRAS HC [Notfn. No.30/17-Cus., dt. 16.6.2017 as amended by 1/18]

Whereas, in the matter of import of Clear Float Glass of nominal thickness ranging from 4mm to 12 mm (both inclusive), the nominal thickness being as per BIS 14900:2000, (hereinafter referred to as the subject goods), falling under headings 7003, 7004, 7005, 7009, 7013, 7015, 7016, 7018, 7019, 7020 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the Customs Tariff Act), originating in, or exported from Pakistan, Saudi Arabia and UAE (hereinafter referred to as the subject countries) and imported into India, the designated authority in its final findings vide notification No. 14/25/2012-DGAD, dated the 10th October, 2014 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th October, 2014, had recommended imposition of anti-dumping duty on all imports of subject goods from the subject countries in order to remove the injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 48/2014-Customs, dated the 11th December, 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 11th December, 2014, vide number G.S.R. 885 (E), dated the 11th December, 2014;

And whereas, M/s Tariq Glass Industries Ltd (hereinafter referred to as the "new shipper") had requested for
review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in respect of exports of the subject goods made by them, and the designated authority, vide the new shipper notification No. 15/16/2015-DGAD, dated the 23rd September, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd September, 2015, had recommended provisional assessment of all exports of the subject goods made by the new shipper when imported into India, till the completion of the review by it;

And whereas, in exercise of the powers conferred by sub-rule (2) of rule 22 of the said rules, the Central Government, after considering the aforesaid recommendation of the designated authority, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 53/2015-Customs, dated the 30th October, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 825 (E), dated the 30th October, 2015 had ordered that pending the outcome of the said review by the designated authority, the subject goods, when exported by, M/s Tariq Glass Industries Ltd(exporter), shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority in the matter of new shipper review initiated vide notification No. 15/16/2015-DGAD, dated the 23rd September, 2015 published in the Gazette of India, Extraordinary, Part I, Section 1, dated 23rd September, 2015 in its final findings vide notification No. 15/16/2015-DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th April, 2017 has recommended the imposition of anti-dumping duty of United States Dollar 23.54 per Metric Tonn on imports of "Clear Float Glass of nominal thickness ranging from 4mm to 12mm (both inclusive), the nominal thickness being as per BIS 14900:2000" falling under Chapter 70 of the Custom Tariff Act, 1975 produced and exported by M/s Tariq Glass Industries Ltd, Pakistan.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, 1975(51 of 1975) read with rules 18, 20, 22 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, the Central Government, hereby makes the following changes:

(a) the notification of Government of India in the Ministry of Finance (Department of Revenue) no. 48/2014-Customs (ADD), dated the 11th December, 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) dated the 11th December, 2014, vide number G.S.R. 885 (E) dated the 11th December, 2014, shall be amended as under:

(i) in the said notification, in the Table,-

<table>
<thead>
<tr>
<th>1</th>
<th>2</th>
<th>3</th>
<th>4</th>
<th>5</th>
<th>6</th>
<th>7</th>
<th>8</th>
<th>9</th>
<th>10</th>
</tr>
</thead>
<tbody>
<tr>
<td>10A</td>
<td>7003, Clear Float Glass of nominal thickness ranging from 4mm to 12mm</td>
<td>Pakistan</td>
<td>Pakistan</td>
<td>M/s Tariq Glass Industries Ltd</td>
<td>M/s Tariq Glass Industries Ltd</td>
<td>23.54</td>
<td>MT</td>
<td>USD</td>
<td></td>
</tr>
</tbody>
</table>
(B) in serial number 11, in column (6) and (7), in the entries, after the word, letters and figures "Sl. No. 10", the word, letters and figures "and Sl. No. 10A" shall be inserted:

(b) all imports of the subject goods which have been subjected to provisional assessment pursuant to the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 53/2015-Customs, dated the 30th October, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide G.S.R. 825 (E), dated the 30th October 2015 shall be subjected to final assessment on the payment of anti-dumping duty, as mentioned at Serial Numbers 10 A and 11 in the Table to the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 48/2014-Customs, dated the 11th December, 2014, published, vide number G.S.R. 885 (E) dated the 11th December, 2014;

(c) the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 53/2015-Customs (ADD), dated the 30th October, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i) vide G.S.R. 825 (E), dated the 30th October, 2015, except as respects things done or omitted to be done before such rescission, shall be rescinded.

2. And whereas, the said final findings notification no. 15/16/2015-DGAD, dated the 10th April, 2017 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th April, 2017, was challenged in the Hon'ble Madras High Court in Writ petition no. 12950 of 2017 and the Hon'ble High Court vide its order dated the 25th May, 2017 has held that "Considering the facts and circumstances of the case, there shall be an interim order of status quo till 09.06.2017."

3. And whereas the Hon'ble High Court vide its Final Order dated the 6th November, 2017 has ordered that "The Writ Petitions are dismissed, leaving it open to the petitioners to avail the alternate remedy available to them under the Customs Tariff Act, as against the notification dated the 16th June, 2017, with a direction to the first Respondent to forthwith give effect to the notification"

4. Now, therefore, in view of the final order of Hon'ble High Court, the order keeping the notification No. 30/2017, dated the 16th June, 2017 in abeyance stands withdrawn and the notification is given effect to.

ANTI DUMPING DUTY ON TEXTURED TOUGHENED (TEMPERED) COATED AND UNCOATED GLASS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notification No. 38/2017-Cus., dt.18.8.2017]

Whereas in the matter of Textured Toughened (Tempered) Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated (hereinafter referred to as the subject goods)
CHAPTER 70  ANTI-DUMPING DUTY NOTIFICATIONS

falling under tariff item 7007 19 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification number 14/03/2016-DGAD, dated the 20th June, 2017-DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 20th June, 2017, has come to the conclusion that-

i. the subject goods have been exported to India from the subject countries below its associated normal value;

ii. the domestic industry has suffered material injury;

iii. the material injury has been caused by the dumped imports of the subject goods from subject countries.

and, whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (5), exported from the country as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table, namely :-

<table>
<thead>
<tr>
<th></th>
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<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7007 1900</td>
<td>Textured Toughened (Tempered) Coated and Uncoated Glass</td>
<td>*</td>
<td>China PR</td>
<td>China PR</td>
<td>Henan Ancai Hi Tech Co Ltd</td>
<td>Henan Ancai Hi Tech Co Ltd</td>
<td>64.04</td>
<td>MT</td>
</tr>
<tr>
<td>2</td>
<td>7007 1900</td>
<td>Textured Toughened</td>
<td>*</td>
<td>China PR</td>
<td>China PR</td>
<td>Xinyi PV Products</td>
<td>Xinyi Solar</td>
<td>52.85</td>
<td>MT</td>
</tr>
</tbody>
</table>
CHAPTER 70  ANTI-DUMPING DUTY NOTIFICATIONS

3. 7007 1900

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>Country</th>
<th>Country</th>
<th>Company</th>
<th>Company</th>
<th>Duty</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>3.</td>
<td>Textured Toughened (Tempered) Coated and Uncoated Glass</td>
<td>China PR</td>
<td>China PR</td>
<td>Dongguan CSG Glass Co Ltd.</td>
<td>Dongguan CSG Glass Co Ltd.</td>
<td>97.63</td>
<td>MT</td>
</tr>
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</table>

4. 7007 1900

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>Country</th>
<th>Country</th>
<th>Company</th>
<th>Company</th>
<th>Duty</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>4.</td>
<td>Textured Toughened (Tempered) Coated and Uncoated Glass</td>
<td>China PR</td>
<td>China PR</td>
<td>Wujiang CSG Glass Co Ltd.</td>
<td>Wujiang CSG Glass Co Ltd.</td>
<td>83.38</td>
<td>MT</td>
</tr>
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</table>

5. 7007 1900

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>Country</th>
<th>Country</th>
<th>Company</th>
<th>Company</th>
<th>Duty</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>5.</td>
<td>Textured Toughened (Tempered) Coated and Uncoated Glass</td>
<td>China PR</td>
<td>China PR</td>
<td>Anyone other than above S.No. 1 to 4</td>
<td>Anyone other than above S.No. 1 to 4</td>
<td>136.21</td>
<td>MT</td>
</tr>
</tbody>
</table>

6. 7007 1900

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>Country</th>
<th>Country</th>
<th>Company</th>
<th>Company</th>
<th>Duty</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>6.</td>
<td>Textured Toughened (Tempered) Coated and Uncoated Glass</td>
<td>China PR</td>
<td>Any country other than China</td>
<td>Any China PR</td>
<td>Any</td>
<td>136.21</td>
<td>MT</td>
</tr>
</tbody>
</table>

7. 7007 1900

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>Country</th>
<th>Country</th>
<th>Company</th>
<th>Company</th>
<th>Duty</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>7.</td>
<td>Textured Toughened (Tempered) Coated and Uncoated Glass</td>
<td>Any China PR</td>
<td>Any China PR</td>
<td>Any China PR</td>
<td>Any</td>
<td>136.21</td>
<td>MT</td>
</tr>
</tbody>
</table>

*Textured Toughened (Tempered) Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated."

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded
or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON PHOSPHORUS PENTOXIDE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifin No. 19/2018-Cus., dt.6.4.2018]

Whereas in the matter of "Phosphorus Pentoxide" (hereinafter referred to as 'the subject goods') falling under tariff item 2809 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification number No.14/47/2016-DGAD dated the 05th March, 2018, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 05th March, 2018, has come to the conclusion that-

(a) The product under consideration has been exported to India from the subject country below the normal value;
(b) The domestic industry has suffered material injury on account of dumped imports from the subject country;

And, whereas, the designated authority has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, a definitive anti-dumping duty as the difference between the amount indicated in column (8) and per unit landed value of the subject goods, provided that the per unit landed value is less than the value indicated in column (8) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-
Table

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Tariff Item</th>
<th>Description of goods</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Amount in US$</th>
<th>UOM (Unit of Measurement)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>28091000</td>
<td>Phosphorus Pentoxide</td>
<td>China PR</td>
<td>China PR</td>
<td>Changzhou City Qishuyan Fine Chemicals Co Ltd. (Qishuyan)</td>
<td>Changzhou City Qishuyan Fine Chemicals Co Ltd. (Qishuyan)</td>
<td>1685.42</td>
<td>M T</td>
</tr>
<tr>
<td>1.</td>
<td>28091000</td>
<td>Phosphorus Pentoxide</td>
<td>China PR</td>
<td>China PR</td>
<td>Anhui Longhua Chemical Industry Fine Chemicals Company Ltd (Earlier Known as M/S Chizhou Longhua Pharmachem Co. Ltd.)</td>
<td>Anhui Longhua Chemical Industry Fine Chemicals Company Ltd (Earlier Known as M/S Chizhou Longhua Pharmachem Co. Ltd.)</td>
<td>1685.42</td>
<td>M T</td>
</tr>
<tr>
<td>3.</td>
<td>28091000</td>
<td>Phosphorus Pentoxide</td>
<td>China PR</td>
<td>China PR</td>
<td>Any other than (1) and (2) above</td>
<td>Any other than (1) and (2) above</td>
<td>1685.42</td>
<td>M T</td>
</tr>
<tr>
<td>4.</td>
<td>28091000</td>
<td>Phosphorus Pentoxide</td>
<td>China PR</td>
<td>China PR</td>
<td>Any</td>
<td>China</td>
<td>1685.42</td>
<td>M T</td>
</tr>
<tr>
<td>5.</td>
<td>28091000</td>
<td>Phosphorus Pentoxide</td>
<td>China PR</td>
<td>China PR</td>
<td>China</td>
<td>Any</td>
<td>1685.42</td>
<td>M T</td>
</tr>
</tbody>
</table>

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, -

(i) Landed value of imports shall be the assessable value as determined by the Customs under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975.

(ii) Rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section
ANTI-DUMPING DUTY NOTIFICATIONS

14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act

ANTI DUMPING DUTY ON GLASSWARE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifin No. 22/2018-Cus., dt.18.4.2018]

Whereas in the matter of 'Glassware' (hereinafter referred to as the subject goods) falling under sub-heading 7013 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in and exported from People's Republic of China and Indonesia (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/45/2016-DGAD, dated the 5th March, 2018, has come to the conclusion that -
(a) The product under consideration has been exported to India from subject countries below their normal values except the subject goods produced by M/s Shandong Fulong Glass Technology Co.;
(b) The domestic industry has suffered material injury; and
(c) Material injury has been caused by the dumped imports of subject goods from the subject countries except the subject goods produced by M/s Shandong Fulong Glass Technology Co;

And, whereas, the designated authority has recommended imposition of definitive antidumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive antidumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty as the difference between the amount indicated in column (8) and per unit landed value of the subject goods, provided that the per unit landed value is less than the value indicated in column (8) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Tariff No.</th>
<th>Description of goods</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Amount in US$</th>
<th>UOM (Unit of Measurement)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office</td>
<td>China PR</td>
<td>China PR</td>
<td>Anhui Xinmin Glass Co.</td>
<td>Anhui Xinmin Glass Co.</td>
<td>955.27</td>
<td>M T</td>
</tr>
</tbody>
</table>
### CHAPTER 70  
**3160 ANTI-DUMPING DUTY NOTIFICATIONS**

<p>| | | | | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>2</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>China PR</td>
<td>China PR</td>
<td>Anhui Kangtai Glass Co. Glassware Technology Co. Anhui Kangtai Glass Co. Glassware Technology Co.</td>
</tr>
<tr>
<td>3</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>China PR</td>
<td>China PR</td>
<td>Shandong Fulong Glass Technology Co. Shandong Fulong Glass Technology Co.</td>
</tr>
<tr>
<td>4</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>China PR</td>
<td>China PR</td>
<td>Shandong Fulong Glass Technology Co. Qingdao Gemmy Imp &amp; Exp Co.</td>
</tr>
<tr>
<td>5</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>China PR</td>
<td>China PR</td>
<td>Anhui Deli Household Glass Co. Anhui Deli Household Glass Co.</td>
</tr>
<tr>
<td>6</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>China PR</td>
<td>China PR</td>
<td>Others Others</td>
</tr>
<tr>
<td>7</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>China PR</td>
<td>Any country other than those subject to Anti</td>
<td>Any Any</td>
</tr>
</tbody>
</table>
### CHAPTER 70  
#### 3161 Anti-Dumping Duty Notifications

<table>
<thead>
<tr>
<th>No.</th>
<th>Tariff No.</th>
<th>Description</th>
<th>Country of Origin</th>
<th>Country of Origin</th>
<th>Rate</th>
<th>Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>8</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>China PR</td>
<td>Any</td>
<td>955.27</td>
<td>MT</td>
</tr>
<tr>
<td>9</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>Indonesia</td>
<td>Indonesia</td>
<td>955.27</td>
<td>MT</td>
</tr>
<tr>
<td>10</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>Indonesia</td>
<td>Any country other than those subject to Anti dumping Duty</td>
<td>955.27</td>
<td>MT</td>
</tr>
<tr>
<td>11</td>
<td>7013</td>
<td>All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes</td>
<td>Any country</td>
<td>Indonesia</td>
<td>955.27</td>
<td>MT</td>
</tr>
</tbody>
</table>

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, -

(i) Landed value of imports shall be the assessable value as determined by the Customs under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975.

(ii) Rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the
rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON GLASS FIBRE AND ARTICLES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notifin No. 43/2018-Cus., dt.6.9.2018]

Whereas, in the matter of review of anti-dumping duty on import of Glass Fibre and articles thereof, falling under the heading 7019 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) [hereinafter referred to as the Customs Tariff Act], originating in or exported from People's Republic of China (in short 'China PR'), the designated authority, vide its final findings in notification No. 15/04/2015 -DGAD, dated the 6th July 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, had recommended imposition of the anti-dumping duty on Glass Fibre and articles thereof, originating in or exported from China PR.

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Glass Fibre and articles thereof, originating in or exported from China PR, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No.48/2016-Customs (ADD), dated the 1st September, 2016, published vide G.S.R. 846(E) in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 1st September, 2016;

And whereas, the designated authority, published vide notification No.7/25/2017- DGAD, dated the 12th February, 2018, in the Gazette of India, Extraordinary, Part I, Section 1, in the matter of circumvention of the anti-dumping duty imposed on imports of Glass Fibre and articles thereof, had initiated an investigation to determine the need for extending anti-dumping duty imposed on the imports of Glass Fibre and articles thereof, originating in or exported from China PR, vide, notification of the Government of India in the Ministry of Finance, Department of Revenue No.48/2016-Customs (ADD), dated the 1st September, 2016, published vide G.S.R. 846 (E) in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 1st September, 2016, to the imports of Chopped Strand Mats or CSM (hereinafter referred to as the 'subject goods') falling under the heading 7019 of the First Schedule to the Customs Tariff Act, originating in, or exported from, Thailand (hereinafter referred to as the subject country) into India.

And whereas, the designated authority in its final findings, published vide notification No.7/25/2017-DGAD, dated the 30th July, 2018, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

(a) the anti-dumping duty imposed on imports of Glass Fibre, originating and exported from China PR vide Customs Notification No. 48/2016-Customs (ADD) dated 1st September, 2016 was circumvented through exports of CSM from M/s Asia Composite Materials (Thailand) Co., Ltd, Thailand pursuant to Rule 25 (3) of the Customs Tariff (Identification, Assessment And Collection Of Anti dumping Duty On Dumped Articles and for Determination Of Injury) Rules, 1995 Rules;

(b) CSM has been exported at dumped prices during the period of investigation;

(c) CSM exports from Thailand has undermined the existing anti-dumping measure on Glass Fibre, originating and exported from China PR vide Customs Notification No. 48/2016-Customs (ADD)
CHAPTER 70  Anti-Dumping Duty Notifications

dated 1st September, 2016;

and has recommended imposition of existing anti-dumping duty imposed on the imports of Glass Fibre and articles thereof originating in or exported from China PR, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No.48/2016- Customs (ADD), dated the 1st September, 2016, published vide G.S.R. 846 (E) in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 1st September, 2016, on the subject goods, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1), (1A) and (5) of section 9A of the Customs Tariff Act, read with rule 27 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, the specification of which is specified in column (4), falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount arrived at by applying the percentage indicated in the corresponding entry (9) of the said Table, namely:-

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Heading of goods</th>
<th>Description of goods</th>
<th>Specification of goods</th>
<th>Country of Origin</th>
<th>Country of Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>% of CIF Value</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>7019</td>
<td>Glass Chopped Strands Mats (CSM)</td>
<td>Glass Chopped Strands Mats (CSM)</td>
<td>Thailand</td>
<td>Thailand</td>
<td>Asia Composite Materials (Thailand) Co., Ltd</td>
<td>Asia Composite Materials (Thailand) Co., Ltd</td>
<td>47.15</td>
</tr>
<tr>
<td>2</td>
<td>7019</td>
<td>Glass Chopped Strands Mats (CSM)</td>
<td>Glass Chopped Strands Mats (CSM)</td>
<td>Thailand</td>
<td>Thailand</td>
<td>Asia Composite Materials (Thailand) Co., Ltd</td>
<td>Any</td>
<td>47.15</td>
</tr>
</tbody>
</table>

2. This notification shall remain in force up to and inclusive of the 31st August, 2021, unless revoked earlier, from the date of publication of this notification in the Official Gazette and the anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.
ANTI DUMPING DUTY ON TEXTURED TEMPERED COATED AND UNCOATED GLASS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

Whereas, in the matter of "Textured Tempered Coated and Uncoated Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated" (hereinafter referred to as the subject goods) falling under tariff item 7007 19 00 or 7007 21 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Malaysia (hereinafter referred to as subject country), and imported into India, the Designated Authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, vide F. No.6/45/2017-DGAD, dated the 17th January, 2019, has come to the conclusion that the subject goods has been exported to India from subject country below their normal values and consequently, the domestic industry has suffered material injury and that the material injury has been caused by the dumped imports of subject goods from the subject country during the Period of Investigation, and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry for a period of five years from the date of publication of this notification in the Official Gazette.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country of origin as specified in column (4), exported from the country as specified in column (5), produced by the producers as specified in the corresponding entry in column (6), an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (7), in currency and per unit of measurement as specified in the corresponding entry in column (8) of the said Table, namely:-

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Tariff Item</th>
<th>Description of goods</th>
<th>Country of origin</th>
<th>Country of export</th>
<th>Producer</th>
<th>Duty Amount</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>7007 19 00</td>
<td>Textured Toughened (Tempered) Glass means Textured Toughened (Tempered) Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at</td>
<td>Malaysia</td>
<td>Any Country other than China, Malaysia</td>
<td>Xinyi Solar Sdn. Bhd.</td>
<td>Nil US$/MT</td>
</tr>
</tbody>
</table>
### 2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.